

ORAL ANSWERS TO QUESTIONS

Applications for Issue of Industrial Licences in Gujarat State

*549. SHRI R.P. GAEKWAD : Will the Minister of INDUSTRY be pleased to state :

(a) the number of applications for industrial licences in Gujarat pending with Government as on 1 January, 1984 ;

(b) whether Government have prescribed any time limit for processing applications for industrial licences to cut short the delay ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI PATTABHI RAMA RAO) : (a) As on 1.1.1984, 88 applications for the grant of licences under the provisions of Industries (Development and Regulation) Act, 1951 in Gujarat were at various stages of consideration.

(b) and (c). To streamline the licensing procedures and eliminate delays in industrial approvals, the following time limits are now in force for deciding different types of applications for industrial licence :

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| 1. Applications from non-MRTP companies. | — 60 days |
| 2. Applications from MRTP companies. | — 90 days |
| 3. Applications of Composite nature. | — 90 days |
| 4. Applications from non-Residential Indians | — 45 days |
| 5. Applications from 100% Export Oriented Undertakings. | — 30 days |

SHRI R.P. GAEKWAD : I am happy at the information conveyed to us by the hon. Minister. It is heartening to know that industrial licences are being disposed of and

the whole procedure has been streamlined. I would like to know how many licences out of 88 have been given so far for Baroda city and Baroda district.

SHRI PATTABHI RAMA RAO : I don't think I have details about the place. He can put a separate question.

MR. SPEAKER : You may inform the Member later on.

SHRI R.P. GAEKWAD : I would like to know how many licences have been issued to the backward areas of the State.

SHRI PATTABHI RAMA RAO : As on 1.1.84 there were 88 applications pending disposal from Gujarat. Out of these 39 have since been disposed off by 29.3.84. Only 50 of these cases are pending. I have details of approved cases. If you want, I can read it. It is a very long list. If you want I can place it on the Table.

Taking over of Factories by Hindustan Lever

*551. SHRIMATI GEETA MUKHERJEE : Will the Minister of INDUSTRY be pleased to state :

(a) whether a number of factories have been virtually taken over by the management of Hindustan Lever Ltd. so as to produce toilet soap and cosmetics ;

(b) whether this step of Hindustan Lever Ltd. has been taken with the concurrence of Government of India ; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI PATTABHI RAMA RAO) : (a) to (c). With the approval of Government of India under M.R.T.P. Act, 1969, M/s. Hindustan Lever Ltd. has, on the behest of the State Government of Punjab, acquired on lease for a period of 5 years a sick joint sector unit of the Punjab State Industrial Development Corporation viz. M/s. Stepan Chemicals Ltd., Rajpura which produces toilet soaps and detergents. The Company has confirmed that it has not acquired on lease